GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1619 TO BE ANSWERED ON 13.02.2023

CAUSES OF MINE ACCIDENTS

1619. SHRI KURUVA GORANTLA MADHAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the details of the percentage of mine-related accidents taking place yearly in the country leading to loss of life and property;
- (b)whether the Government has done any assessment of the leading causes of mine related accidents and if so, the details thereof and if not, the reasons therefor;
- (c)whether protective equipment while undertaking mining is a legal requirement fulfilled, if so, the details thereof and the steps taken to ensure strict enforcement in this regard and if not, the reasons therefor;
- (d)whether any special fund has been created for the welfare of persons working in mines, considering the danger involved in the work; and
- (e)if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (e): The details of the percentage of fatal accidents occurred in mines (coal and non-coal) during 2019 to 2022 is annexed.

Directorate General of Mines Safety (DGMS) conducts enquiry to find out the reasons of the accident. The possible cause of the accidents in the mines are: fall of roof (underground mines) /sides /persons/objects, accidents related to dumpers, truck, tanker etc., rope haulage, explosives, other machinery and gas, dust etc.

The Coal Mines Regulations, 2017; the Metalliferous Mines Regulations, 1961 and the Oil Mines Regulation, 2017 framed under the Mines Act, 1952 provides provisions for personal protective equipment (PPE). Under these Regulations, the Owner, Agent and Manager of the mines are required to provide the protective foot wear, helmet, self-rescuer and other PPEs free of cost to the workers working in the mines. Implementation of safety provisions are checked by the sample inspections by DGMS from time to time and suitable action are taken against the erring arrangements.

The allocation of fund for the welfare of persons working in the mines is made by the respective mining companies.

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Annexure referred to in reply to part (a) to (e) of the Lok Sabha Unstarred Question No. 1619 to be answered on 13.02.2023 raised by Shri Kuruva Gorantla Madhav regarding Causes of Mine Accidents.

COAL				
Year	Fatal Accidents	Serious Accidents	Total Accidents	Percentage of Fatal Accidents
2019	51	193	244	20.90%
2020	48	118	166	28.92%
2021	43	188	231	18.61%
2022	24	179	203	11.82%
NON-COAL				
Year	Fatal Accidents	Serious Accidents	Total Accidents	Percentage of Fatal Accidents
2019	45	60	105	42.86%
2020	40	24	64	62.50%
2021	33	45	78	42.31%
2022	39	50	89	43.82%
